

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 98/MP/2022**

Subject : Petition under Regulation 44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during 2019-20 & 2020-21 in respect of Chamera-II Power Station.

Petitioner : NHPC

Respondents : PSPCL & 12 ors.

Date of Hearing : **25.8.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present : Shri Rajiv Shankar Dvivedi, Advocate, NHPC  
Shri Ajay Shrivastava, NHPC  
Shri Mohd. Faruque, NHPC  
Shri Piyush Kumar, NHPC

**Record of Proceedings**

Case was called out for virtual hearing on 'admission'.

2. During the hearing, the learned counsel appearing for the Petitioner submitted that the present petition has been filed for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station, during the years 2019-20 and 2020-21 respectively, in respect of Chamera-II Power Station. He also prayed that the petition may be 'admitted' and the Petitioner may be granted time to file its rejoinder to the reply filed by some of the Respondents.

3. The Commission, after hearing the learned counsel for the Petitioner, directed the following:

(a) Admit, issue notice to the Respondents.

(b) The Petitioner shall file the following additional information, by **20.9.2022**, after serving copy on the Respondents:

(i) The actual inflow data to be certified by CWC or the rainfall data reported by IMD for the district in which plant is located and other adjoining districts to correlate low inflows;

(ii) Planned and forced outage data (unit-wise and month-wise) certified by CEA/RLDC and its correlation with generation data viz-a-



viz the available average inflows during the period of such outages for the year of shortfall;

(iii) Design Energy calculation (in MS excel) as approved by CEA with proper linkage;

(iv) Methodology for calculating daily maximum possible generation as claimed in the Petition (in MS excel);

(v) Daily generation report for the days for which energy shortfall has been claimed due to planned/forced outages, high silt, silt flushing, high trash, Rim treatment work, etc. correlating with generation loss as claimed in the petition. The same may be also be certified by CEA/RLDC;

(vi) Day-wise details of scheduled energy, actual energy injected in the grid and energy accounted for in DSM along with the revenue earned from DSM for such energy;

(vii) Reason for the difference between the saleable ex-bus and saleable schedule;

(viii) Details of impact of due silt related issued considered at designing/approval stage of the plant;

(ix) Any other relevant information/document considered relevant, to justify the claims.

4. The Respondents shall file their replies by **6.10.2022** after serving copy to Petitioner, who may, file its rejoinder, if any, by **14.10.2022**. Pleadings shall be completed within the due dates mentioned and no extension of time shall be granted.

5. The Petition shall be listed for hearing during **10.11.2022**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

